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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 10 /2015-2020 New Delhi, Dated: 3 June, 2021

Subject: Amendment in import policy of items under HS Code 1511 90 of Chapter 15 of ITC (HS), 2017, Schedule – I (Import Policy).

**S.O.**: In exercise of powers conferred by Section 3 read with Section 5 of FT (D&R) Act, 1992, and read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the import policy of the following items under HS Code 1511 90 of Chapter 15 of ITC (HS), 2017, Schedule – I (Import Policy), with immediate effect and for the period upto 31st December 2021, as under:

Exim Code	Item Description	Existing Import Policy	Revised Import Policy	Policy condition
1511 90	Other:			
1511 90 10	Refined bleached deodorised palm oil	Restricted	Free.	Imports are not permitted through any port in Kerala.
1511 90 20	Refined bleached deodorized palmolein	Restricted	Free	Imports are not permitted through any port in Kerala.
1511 90 90	Other	Restricted		Imports are not permitted through any port in Kerala.

2. Effect of the Notification: Import policy of items under HS code 15119010, 15119020 and 15119090 is amended from 'Restricted' to 'Free' with immediate effect and for a period up to 31.12.2021. Further, import of items under HS code 151190 is not permitted through any port in Kerala.

This issues with the approval of Minister of Commerce & Industry.

(Amit Yadav)
of Foreign Trade&

Director General of Foreign Trade& Ex- officio Addl. Secretary to the Government of India

(F.No. 01/89/180/Misc-52/AM-06/PC-2(A)/Part-I. /e-19847)